

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal Nos. 903-904 of 2011

(Arising out of Order-in-Original No. 11-14/Commissioner/CE/KOL-IV/2011 dated 02.08.2011 passed by Commissioner of Central Excise, Kolkata-IV).

1. **Shri Prabir Ganguli,**
2. **M/s Annapurna Rope & Engineering Works,**
250, G.T. Road, Bowbazar, Chatra, Serampore, Hooghly-712204.

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-IV
Customs House, 15/1, Strand Road, Kolkata-700001.

..

...Respondent

APPEARANCE :

Shri N. K. Chowdhury, Advocate for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No.....76009-76010/2023

DATE OF HEARING : 06.07.2023

DATE OF DECISION : 06.07.2023

PER BENCH :

The Appellants have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeals. Accordingly, the Appeals of the Appellants are dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(Ashok Jindal)
Member (Judicial)

Sd/-
(K. Anpazhakan)
Member (Technical)

T.K.